

2023 LiveLaw (SC) 646

IN THE SUPREME COURT OF INDIA

D.Y. CHANDRACHUD; CJI., J.B. PARDIWALA; J., MANOJ MISRA; J.

WRIT PETITION (CIVIL) Diary No.18497/2023; 11-08-2023

AMRISH RAJNIKANT KILACHAND *versus* SECRETARY GENERAL SCI

Public Interest Litigation (PIL) - to limit the pages in petitions filed in Court- Held, the concern of the Petitioner was 'laudable', it would not be proper to issue a 'one size fits all' direction - Disposed the plea leaving it open to the petitioner to approach the Secretary General of the Supreme Court on any 'concrete' suggestions he may have for expeditious disposal of cases.

For Petitioner(s) Ms. Mohini Priya, AOR

O R D E R

1 Delay condoned.

2 While the concern of the petitioner on the need for page limits on petitions in Court is laudable, it might be difficult for the Court to frame a 'one size fits all' direction. If the petitioner has any concrete suggestion on the administrative side to facilitate expedition in the disposal of cases, he will be at liberty to place a representation before the Secretary General. This will however not give rise to any fresh cause of action.

3 Subject to the above, the Petition is disposed of.

4 Pending applications, if any, stand disposed of.

© All Rights Reserved @LiveLaw Media Pvt. Ltd.

*Disclaimer: Always check with the original copy of judgment from the Court website. Access it [here](#)